I do welcome the move for appointing a Lok many cases will go on for 15-20 years. Meanwhile, what happens is either the officer retires or gets a promotion. An officer against whom a corruption case is pending gets a promotion. It seems that it is a qualification for getting a promotion. I can cite umpteen cases. I was in the Committee on Public Undertakings. Now I am not in that Committee. In an undertaking, an officer against whom a CBI enquiry was pending was promoted.

Short Duration

SHRI P. V, RANGAYYA NAIDU: It is not because... (Interruptions)...

SHRI V. NARAYANASAMY: I have put the question to Shrimati Alva. It you are prepared to answer, I will put the question to you.

Madam, in that case, a suspended officer had been promoted. This is how corruption is being encouraged in the administration. Therefore, the procedure has to be simplified. I hope this Bill will not be another Prevention of Corruption Act. (Interruptions)... A minimum period should be prescribed before which a case should be decided.

THE DEPUTY CHAIRMAN: Mr. Narayanasamy, have you finished your speech? Please conclude. I have other names Shri S.K.T. Ramachandran, Shri Ajit P. K. Jogi, Shri Ram Gopal Yadav and Shri Ish Dutt Yadav will have to speak. So, please conclude.

SHRI V. NARAYANASAMY: Therefore, I want to know from the hon. Minister—because she must be having the statistics—in how many cases the trial has been completed and persons convicted. Here I am confining myself to the Central Government cases because the hon. Minister may say that she does not have information relating to the State Governments

SHRIMATI MARGARET ALVA: Madam, he is also answering the question.

SHRI V. NARAYANASAMY: Because I know how the Ministers answer the questions.

THE DEPUTY CHAIRMAN: He is preparing himself for the future jobs.

Discussion

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SHRI V. NARAYANASAMY: Therefore, 1 want to know whether the Government has any plans to simplify the procedure so that the culprits are booked and immediate action is taken.

Thank you, Mad-am.

THE DEPUTY CHAIRMAN: I adjourn the House- for lunch till 2.30 P.M.

The House then adjourned at thirty-two minutes past one of the clock.

The House reassembled after lunch at thirty-eight minutes past two of the clock, The Vice-chairman (MissSaroj Khaparde in the Chair

THE VICE-CHAIRMAN (MISS SARAJ HAPARDE): Now, we shal) continue with the Short Duration discussion

## SHORT DURATION DISCUSSION— Contd.

Urgent need for appointing a Lok Pal by enacting a suitable Law in this regard to curb allpervasive, growing corruption— Cotd.

श्री राम गोपाल धादवः (उसर प्रदेश) : माननीय उपसभापति जी, लोक-पाल की व्यवस्था किए जाने की मांग को लेकर जो यह चर्चाचल रही है, इससे पूरी तरह सहमति व्यक्त करते हुए मैं ग्रंपनी बात कहना चाहता हूं। जहाँ तक सर्वजनिक जीवन में भ्रष्टाचार सवाल है, मुझे कुछ वर्ष पूर्व हिंदुस्तान के एक बहुत बड़े ग्रूप्रिजी न्यूजपेपर में डिस्प्ले किए गए एक कोर्टून की याद श्राती है जिसमें अब कोई चार्जेज की, करप्अन की ज़िकायत करता है ग्रपने बड़े कहता ग्रधिकारी से तो बद्ध Corrupt he is that I know, But what are the charges against him?

जब इस तरह की धारणा सार्वजनकि जीवन से जड़े हुए सोनों के बारे में घर करने

लगे लोगों के मन में तो ये स्वाभाविक होता है कि कोई ऐसी रेमेडी हो, कोई ऐसी व्यवस्था हो जो इस पर ग्रंकुश लगाने का काम करे। हालांकि मैं यह जानता हूं भीर सब लोग उससे सहमत होंगे कि किसी विधेषक के जरिए, किसी कोनूनी व्यवस्था के जरिए समाज से भ्रष्टाचार को दूर नहीं किया जा सकता। जब पूरी सोसायटी में गलत लोगों को सम्मान मिलने लगे, ग्रन्छे ग्रीर बुरे में भेद करने से लोग घबराने लगें तो जो रैपैंट करण्शन है, उसको रोकने के लिए चाहे जिस विश्वेयक को लिया जाए, चाहे जो व्यवस्था की जाए, वह ना काफी होगी भीर इसके लिए खास तौर से शार्वजनिक जीवन से जड़े हुए लोगों को ग्रीर जो बड़े पदों पर बेठे हैं, उनुको ऐसा उदाहरण प्रस्तुत करना होगा जिससे उनके पीछे चलन वाले और उनसे जो इंस्पायरेशन लेते हैं, उनसे जो प्रेरणा लेते हैं, वे ठीक शस्ते पर चलने का प्रयास करें। शायद इसीलिए बड़े लोगों को प्रेरणा स्रोत हमेशा माना जाता रहा है, उनके जीवन से सोग कुछ सीखते रहे हैं भीर उसको करने की कोशिश करते रहे हैं। और इसीलिए इस तरह की बातें कही गयीं कि The lives of all great men remind us that we can make our lives sublime." जब-जब इस तरह की बहसे हों, हमारा यह निश्चित मत है कि शिखर पर बैठे हुए लोगों को जनता के सामने प्रपने को निष्कलंक साबित करने का प्रयास करना है। अगर गंगोत्री साफ नहीं होगी, कानपुर से लेकर इलाहाबाद तक, कानपुर से लेकर कलकता तक गंगा की सफाई करते रहिए, साफ नहीं हो सकती। इसलिए एक चीज जिस पर मैं बहुत ओर देना चाहता हूं, कई बार ऐसा होता है कि व्यक्ति ईमानदार होता है। लेकिन केवल ईमान-दार होना ही पर्याप्त नहीं है। अगर वह ईमानदार जनता को न लगे तो ऐसी ईमानदारी भी कोई मतलब की नहीं हो सकती। We should not only be honest but we should also appear to be honest. भौर इसके लिए हमें, भौर खास तौर से

को सत्ता के शिवर और इसके भारा-गास

बैठे हुए लोग हैं, उनको यह साबित करना होगा कि वेन केंबल बेदाग हैं बल्कि पूरी व्यवस्था को निष्कलंक भ्रौर बेदाग रखने की कोशिश भी करना चाहते हैं या उनके मन में इस तरह की इच्छा है। किसीहद तक इस विधेयक से, इस तरह की व्यवस्था से एक काम तो चलता है जैसे उत्तर प्रदेश में लोक श्रायुक्त है। एक निश्चित प्रोविजन्स है कि ग्रगर हलिएया बयान देकर कोई चार्ज लगाता है और निश्चित फीस जमा करता है ग्रौर प्राइमाफेसी, जांच करने वासी एजेंसी को ऐसा लगता है कि इसमें कुछ च जिंज गंभीर हैं और हो सकते हैं, सबस्टैशियल चाजिज हो सकते हैं उस पर जांच शुरु हो जाती है। हालां क इसका दुरुपयोग न हो, इसके लिए इस तरह की भी वहां व्यवस्था है कि प्रगर यह जो ग्रारोप लगाता है, यह व्यक्ति गलत है तो ग्रारोप लगाने वाले के खिलाफ भी किमिनल प्रोसीडिग्स स्टार्ट कर दी जाएंगी। तब और केवल तब धनावस्यक चाजिज लगने बंद होंगे भीर चाहे जितना बड़ा व्यक्ति, इस लोकपाल की व्यवस्था में, हिन्दुस्तान के प्रधान मंत्री से लेकर मंत्री मीर बड़े पदों पर, राजनैतिक, खास तौर से सार्वजनिक जीवन से जुड़े हुए जो व्यक्ति हैं। जो प्रधिकारी हैं उन के खिलाफ तमाम एजेंसियां हैं आंच करने की धौर उनके द्वारा जांच हो जाती है लेकिन जो मिनिस्टर्स हैं, या बड़े पदों पर वैठे व्यक्ति हैं उनके खिलाफ जांच होने में दिक्कत होती है । इसलिए आवस्पेक है कि इस तरह का विधेयक प्राये। मान लीजिए जो खुद जांच इनिश्निएट करते हैं जिनके ब्रादेश से, हस्ताक्षर से जांच होती है उन्हों पर जांच करने का सवाल हो तो कौन करेगा । इसके लिए इस तरह की व्यवस्था जरुरी है ! इन्हीं शब्दों के साथ उपसभाध्यक्ष महोदया भ्रापने जो बोलने का **अवसर प्रदान किया उसके लिए आपको** धन्यवाद देता हं श्रीर मेहता जी ने प्रश्न रखा है उसका समर्थन करता हं।

SHRI S.K.T. RAMACHANDRAN: (Tamil Nadu): Thank you, Madam

Vice-Chairman, for providing me an op-portunity to take part in the discussion on an imporiant subject, i.e. the urgent need lor appointing a Lok Pal by enacting a suitable law in this regard to curb the all-pervasive, growing, corruption.

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Of course, corruption is all-pervasive in our country now. It may be a global phenomenon or а universal phenomenon existing and everlasting. But it does not mean that we should allow it to go on like his.

Corruption has not only permeated right down the level, but it has also become—I am ashamed to say this—an accepted way of life now. Corruption is not considered to be a stigma now. How you earn money is not the question now; how much money you have earned is the question.

Today, the intention of each and every one in the country is t make quick money. We are allowing the lotteries because it has become our philosophy. Every State is guilty of this. All the States—whether they are ruled by the Congress, or, by the Opposition-are encouraging various means for making quick money. It has become the culture of the day to conside.r brief-cases and Madam. covers as euphemisms. briefcases are playing a vital role in the country today. These are, especially, tarmarked for politicians. Covers are earmarked for bureaucrats. This is the distinction.

SHRI H. HANUMANTHAPPA (Kar-nataka): What about suitcases? HANUMANTHAPPA

SHRI S. K. T. RAMACHANDRAN:

SHRI H. HANUMANTHAPPA: Madam, you should remove those words.

SHRI S. K. T. RAMACHANDRAN (Tamil Nadu) Just for fun-sake I said

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): I do not think it is unparliamentary,

SHRI S.K.T. RAMACHANDRAN: It is no: unparliamentary, Madam.

SHRI H. HANUMANTHAPPA: It is not a question of parliamentary or unparliamentary. It is not in good taste.

SHRI S.K. T. RAMACHANDRAN: I apologise. Interruptions)(...

SHRI H. HANUMANTHAPPA: I object to this. It is in very bad taste. I would request my friend to withdraw these words.

SHRI S.K.T. RAMACHANDRAN: I apologise. I withdraw.

THE VICE-CHAIRMAN (MISS SA-KHAPARDE); Ramachandran, you should not use such words towards your colleague.

SHRI S. K. T. RAMACHANDRAN: Madam, he interrupted me. I said it in a lighted vein.

HANUMANTHAPPA: SHRI H. I only supplemented him. I was encouraging. I was not opposing.

SHRI S.K.T. RAMACHANDRAN: Madam, I apologise.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): These words are expunged from the proceedings.

SHRI S. K. T. RAMACHANDRAN: Madam, the Opposition is not there. So, he is inspiring and stimulating me.

Madam, corruption has been institutionalised and officialised. When such an important topic is being discussed in the House, when such an issue ha\*

<sup>\*</sup>Expunged as ordered by the Chair.

[Shri S.K.T. Ramachandran] been laken up for discussion, 1 feel Pity that the Opposition has en masse run away. So, it reveals their real nature. They do not want to light against corruption. They want to run away with corruption. Some report is on the Table of the House for discussion. It is about some action taken against corrupt fellows. Some culprits have been found out, and the action taken by the Government against them is ontained in the report. If the Opposition does not want to discuss it, if the Opposition is reluctant to take part in such a discussion, it mean that they want to protect the culprits. Such an Opposition which is protecting the culprits, is trying to exhibit itself, is trying to display it self, is trying to portray itself as the custodian of justice and the custodian of honour. I would like to request the House to send a message to the whole country on how the Opposition is un scrupulous, how it is determined to save the culprits in the country.

Madam, as for the necessity of a Lok Pal, there are no two opinions. Even our" Prime Minister, Mr. Natasimha Rao, in July last or in July of 1992, has categorically said that the office of Prime Minister should also be brought under the purview of the Lok Pal Bill, So, we are not objecting, to it. We do not want to leave out even the office of Prime Minister, So, when this discussion has been taken up, the Opposition should have taken this opportunity to insist on that and to get a categori-cal assurance from the Government that it would bring in such a will for ceast merit. This shows their lnkefarm strtude. They think that if such a law is enacted and, in future, if and when they will form a government, they may not have a share in the loot. So, they have this motive of safeguarding themselves

I am very sorry because I have to speak in their absence. Had they been

here now, I would have been more forceful in my speech.

Corruption should be fought at every level. Constitution of Lok Pal—you call him "Ombudsman" or you call him by any other name—is a must. When we say "corruption", we should not confine it to mean only transactions in Corruption, if it is taken in a broader, wider perspective, should include nepotism and favouritism. Here, day in and day out people sit on oui head and ask us to make some recommendation to some official or somebody else. If the particular person is fit for promotion or if he is fit for selection, what is the necessity for a recommendation?

When he comes recommendation the inherent indication there is that he himself is not confident in securing that, he himself is having no faith in himself. So, at the cost of some of the eligible and fit persons, we puch somebody who is a misfit or unfit. So, recommendation is also a part of corrupt lion. That is favouritism or nepotism. Most of us would have been victims of this because our society is cast in such a way in the democratic set-up that it is inevitable. You are there to promotd the interests of those who are being supported by you and who are supporting you. Under such circumstances if you fail to help them, by any means, the char ge is against you. What is the use of my having as my father, what is the use of my having you as my leader, what is the use of my having you as a friend, if you are not helping me to get this or that thing? That is the cry. Even your mother will cursa you saying, "You are in a good position and your brothers are rotting. Why don't you help them to get this or that business?" In such a way I stand by my words that corruption has become an accepted way of society. Does it mean that we should tolerate it for ever? Does it mean that we should allow it to drift on like that? monster, if it

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is allowed further and further, will detour the whole nation. Somebody may come and argue: Oh! you show me a country where there is no corruption. 1 understand it. So Jong us the body there, itching is there, Similarly so long as. the nation is there, corrupf.im wi'll be there. At the same time it you a alow it to grow further and further, the whole society will be eroded and corroded Ulttmutly you could find only the existence of some monste'S. People, instead of being human beings will be in a jungle of might. There the rule of law will have no effect and the rule of jungle will prevail and the mightier will be at the helm of affairs. So, sucn things should go immediately. So, cutting across party lines, we should all put our heads together to find a way out of this rut. Of course, this is not the first time when such a discussion has been mooted. Farlier, four times such Bills have been brought to this House or the other House Sometimes the Bills have been passed in one House and they were allowed to lapse or they lapsed of heir own accord. On the dissolution of the Lok Sabha some Bills lapsed. So, attempts were there previously in 1968, 1971, 185 and 1989 when such Bills were brought in, but the mission was not fulfilled. Abortive attempts were made. Now, we feel the necessity of enactment of an appropriate law without and loopholes to plug corruption at any level So, I would request the Government to take quick steps to immidia-tely frame a Bill and bring it before both the Houses for being passed.

I think the hon. Minister who is holding the charge of Public Grievances is fortunately here. She is a mother. So the mother will heed to prayer of the von. The dire necessity should be understood by the mother and she should try to bring forward a Bill for being passed by Parliament as early as possible. The phrase, "as early as possible' is very vague. So, the can take her own time.

3 P.M.

SHRI AJIT P. K. JOGI Are you pleading as a son?

SHRI S. K. 1. RAMACHANDRAN: its.

SIIRI DAVID LEDGER: Very naughty son.

SHRI S. K. T. RAMACHANDRAN: Madam, we should analyse the cause for all these evils. Of course, corruption is a deep routed evil. What is the cause for that? What is the fundamental cause for that? There is a saying, "Prevention is better than cure." To get rid of a disease is good instead of stopping the-ailment temporarily. What is the cause for the deep-rooted evil? From where does it emerge? I think that this evil was there even at the time of the imperialist rule. But after the advent of democracy, it has assumed wider ramifications.

I can boldly say that corruption starts from elections. During the time of elec tions, if a winning candidate has got conscience, he will never accept that he has been legally elected. The ceiling on '.here. election expenses is any winning candidate or losing candi date strictly adhered to the ceiling of election expenses? If his conscience allows hum to speak, the will speak truth i ennot say whether he can claim him self as a legitimate winner or not. So, this enormous expenditure is the cause of later developments of the evils. It has become a respectable status to say that so and so candidate had spent only Rs. 5 lakhs and the other candidate had spenl Rs. 50 lakhs. From where did he get the money? If his conscience allows him to speak, what will he say? So, through cor rupt source, he has got the money. In a corrupt way he had spent the money and in a corrupt way he had come to the highest forum. What are can expect from him? So, if Dorruption is to be stopped or to be minimised mere constitution of a Lok Pal is not enough. At the time of el- ctions, strict enforcement of the law onceiling on election expenditure should be there. Nobody should be allowed to spend mole than the ceiling amount. Not only that, the Government should take hard and strict measures to deal with law breakers at the source of corruption itself.

Then. Madam, we should have a model to constitute sucn a body. I expected from

learned Member, Mr. our Chimanbhai Mehla that he would throw some light on this matter. But he did any suggestion. Ho has not not give become a beacon light in that respect. He dealt with the places of corruption and then he stopped. In the United States, they have introduced an Ombudsman system. 1 suggest to the Government of India for the adoption of the same model here. The UniteJ States Act applies to all the three branches—the Judiciary, Legislature and the Executive the personnel have disclosure and their requirements. This covers their income inclusive of gifts and donations beyond a certain minimum, value, assets and liabilities. An effective enforcement machinery is set up to punish the Violators of the Act, The Attorney-General, whose appointment is subject to the Senate's confirmation, is empowered lo launch proceedings The documents are open to public inspection The Act applies to the President, the Vice-President, the Members of the Cabinet, the Viceof the Supreme Court and the Judges the Federal Court Senators, Congressmen and the officials serving them. In respect of the the Act directs the Judicial Conference of the United States to establish a Judicial Ethics Committee to develop the forms for repairing the information required by them. These things are there. It is a good model. We could follow, that.

If at all, a Lok Pal is constituted, for investigation, it hould have a branch. It should have an independent investigation blanch. The Lok Pal should be supported by the constitution of an independent investigation machinery. Then on]ly it can have full con'rol over that. If it is again made to depend on the Government or the Executive for invetigation, there is room for marring that, spoiling that. With an independent Judiciary- supported by an independent investigation machinery, a high-level Lok Pal is to be contituted as early as possible and for that, the Government should immediately come forward with a Bill without any loopholes and without giving room for any Opposition to glind any mill. I would request the empty benches to inspire their; occu pants to corae back and marrythem quickly and serve the nation usefully. Thank you, Madam.

उपसभाध्यक्ष (कुमारी सरोज खापडें): ईश दत्त जी, अपकी पार्टी का समय वैसे देखा जाए तो खत्म हो गया है, लेकिन फिर भी मेरी लिस्ट में आपका नाम है तो मैं चाहूंगी कि आप भी इस पर अपने विचारों को रखें।

श्री ईस दल यादव (उत्तर प्रदेश):
मैडम, मैं बहुत ग्राभारी हूं, ग्राज तो
बहुत समय है, मैंडम, इसलिए जिता करने
की जहरत नहीं है भीर मैं पुन: श्राभार
प्रकट कर रहा हूं कि ग्रापने मुझे समय
दिया ।

मैडम, श्री चिमन भाई मेहता द्वारा जिस विषय की ग्रोर सदन का भीर सरकार का ध्यान ग्रत्यकालिक धर्ची में श्राक्षित किया जा रहा है, मैं इसका पूरे तरीके से हृदय से समर्थन कर रहा हूं। मैडम, सर्वे व्यापी निरन्तर बढ़ रहे भ्रष्टाचार पर अंकश लगाने के लिए इस सम्बन्ध में एक उपयुक्त कानून श्रधिनियमित करने के लिए ग्रौर लोकपाल की नियंतित करने के लिए जो प्रस्ताव है, में इस प्रस्ताव का भी समर्थन करता हूं। मैडम, श्राज के सार्व-जिनक जीवन में भ्रष्टाचार इस देश के लिए एक गंभीर समस्या वन गया है और यह कह करके संतोष कर लेना कि भ्रष्टाचार अंतर्राष्ट्रीय समस्या है मैं समझता हूं कि यह उचित नहीं है। हमें श्रपने देशें की समस्या पर गंभीरता से विचार करना होगा ग्रौर भ्रष्टासार का स्थरूप ग्रव जनता में इस तरह से प्रचारित हो रहा हैकि जो उच्च पदों पर बैं**डे**लोग भ्रष्टाचार में लिप्त हैं उसकी परिभाषा अब शिष्टाचार में परिवर्तित हो गई है भीर कहीं-कहीं तो जो भ्रष्टरचार होता है, घूस ली जाती है, इसको श्रव सुनिधा भुल्क की संज्ञा दी जा रही है । यह गंभीर विषय है, सरकार को इस पर सुचना चाहिए । मुझे भाश्चर्य है कि सरकार की इच्छाशक्ति नहीं मालम पड़ती क्योंकि जब चार बार यह विधेयक लोक-पाल की नियुक्ति के लिए क्राया तो रामचन्द्रम जी भी कहुरहे थे। जन चार

बार यह विधेयक स्राया लोकपाल की नियनित के लिए तो हो सकता है कि किन्हीं कारणों से वह पारित नहीं हो सका हो, लेकिन ग्रब सरकार इसे पर क्यों मौन है ? माननीय विधि धौर ध्याय मंत्री में ब्रापसे अवेक्षा करुंगा, संभवतः इस चर्चीका उत्तर आप ही देंगे, कि ग्राप स्पष्ट रूप से उत्तर में कहेंगे कि सरकार की विवशता क्या है ? ग्राप घोषणा करेंगे क सरकार लोकपाल की नियंक्ति के लिए क्याकदम एठाने जा रही है ग्रीर कितनी जल्दी और कितने समय में आप लोकपाल की नियुद्धित करने जा रहे हैं ? अगर इस सरह की घोषणा आप नहीं करते हैं तो मैं ही नहीं पूरा राष्ट्र चितित होगा कि सरकार की मंशा इस बारे में साफ नहीं है।

मैडम आज अनेक तरह से आरोप लगाते हैं सार्वजनिक जीवन में। मैं किसी को इंगित नहीं करना चाहता, विसी का नाम नहीं लेना चाहता, विसी विभाग के बारे में नहीं फहना चोहता, लेकिन ग्रगर लोकपाल की नियुनित होती तो आज उन्ने पद पर बैठ श्रफसर यो किसी वरिष्ठ मंत्री के खिलाफ कोई आ ोप लगता तो यदि लोकपाल उसको निर्दोष साबित कर देता तो जनता के बीच में ओं चर्चाए होती हैं याजनताके मत में जो शंकाए हैं, वह दूर हो जाती। मैडम् रोज इस तरह के प्रकरण उठते हैं। टॉप पर बैठ हुए शिर्षस्थ लोगों के बारे में रोज इस तरह की चर्चाए चलता हैं। भैडम, कुछ महीनों के ब्रदर इस सदन में भी चीनी घोटाले की चर्चाहर्द। एक मंत्री के खिलाफ ग्रालरोप ब्रारोप प्रत्यारोप हुए। उनके विभाग के सचिव ने ब्रारोप लगाया और मत्नी ने सचिव के खिलाफ ब्रारोप लगाए । मैं नहीं कहता कि मली दोषी हैं ग्रौर मैं यह भी नहीं कहता कि सचिव दोषी हैं। मेरे पास कोई प्रभाण नहीं है, लेकिन प्रगर लोकायुक्त की नियुक्ति हुई होती तो कोई एक व्यक्ति लोकायुक्त के पास ग्रावेदन-पत्र लेकर चला जाता तो जांच हो जाती और वह निर्दोष साबित हो जाता जिससे कि जनता के मन में जो सदेह है, उस सदेह का निरांकरण हो जाता। मैडम, रेल मुतालय के हार्य-पावर लोको मोटिव एजिन की बहुत चर्चाए चलीं। यह ग्रख्यार में चलीं, मीडिया

में ब्राया बीर लोगों में चर्चाका विषय बनी। ग्रगर लोकायक्त होतातोरेल मजी भ्रपने ग्रापको निर्दोष साबित करने के लिए ग्रपने एक ब्राइमी से लोकायुक्त के यहां प्रार्थना न्यत दिलवा देते । लोकायुक्त निर्दोप साबित कर देते और देश के सामने उनकी अच्छी छिचि बाजाती।

मैडम, भ्रष्टाचार गीवे से नहीं चलता। इस भ्रष्टाचार का एक फार्मला है, एक मैथ-मिटिक्स है, एक साइस हे कि यह टॉप से बाँटम को तरफ चलता है, कभी बाँटम से टॉप की तरद्ध नहीं गया। इस देश में और द्निया के किसी हिस्से में ऐसा नहीं होता है। ऐसा कहीं नहीं होता है। मैडम, में किसी के उपर ब्रारीप नहीं लगा रहा हूं लेकिन उदाहरण के लिए कह रहा है कि ऐसा नहीं है कि सचिय पैक्षे लेने लगेतें. और मंत्री ईम,नदार रहेगा। ऐसानहीं है कि क्लक जब पैसाले ने लगगातो उसका ग्रफसर पैसाले ने लगगा ग्रीरजब बड़ा धकसर लेगातो मंत्रीजी पैसा लेने लगेंग। ऐसा नहीं है बस्कि यह भ्रष्टाचार तो बांटम ट्रवॉटम चलता है। इसके बॉटम ट्रबॉटप जाने का कोई उदाहरण नहीं है, कोई फार्मुला कोई विज्ञान और मैथमटिक्स नहीं है। इसलिए लोकायक्त की नियक्ति बहुत जरूरी है अभी उत्तर प्रदेश के हमारे मित्र रामगोपाल जी यादव भाषण दे रहे थे । वहां लोक युक्त की नियुक्ति हुई जहां कि कोई भी संधारण क्षादमी एक हजर रुपय देकर क्रीर एक मपय-पत्न देकर अपनी परियद रख सकत है लोक युख्यत के सन्मने । फिर जब ऐसे भामले प्रकाश में झाते हैं तो उसके उपर साक्ष्य होते हैं, निर्णय होते हैं और ग्रादमी बदाग भ्रीर निर्देख हाबित हो जाता है। मैं चाहताह कि केन्द्र की सरकार भी इस पर गभीरता से सोचे क्योंकि जनतव है, हमारी जो प्रणाली है, यह दूषित हो रही है और वह दूषित हो रही है भ्रष्टाचार के कारण । मैडम् इनमें कुछ भ्रष्टाचार के मामले सही होते हैं भीर कुछ गलत भी होते हैं भीर केवल श्रफवाह वाले होते हैं तो इस सब के निरा-करण के लिए लोकायुक्त की नियुक्ति होना जरूरी है।

मैडम, मैं ग्रपनी बात समाप्त कर रहा हू, ज्यादा समय नहीं लूंगा। ग्राज श्रप्टाचार हमारे सामाजिक जीवन को, राजनैतिक

जीवन को, प्रार्थिक जीवन को सबको अभावित कर रहा है,इसलिए मैं भ्रपनी जात समाप्त करते हुए, हमारे माननीय मंसी।, राही जो ता सो रहे हैं, मैं उनका भी बत न। चाहताथा, मडम, मैं अनुरोध कर रहा था कि सरकार इस विषय को गभीरता में नहको प्राथमिकता दे और लोकपाल की बिइनित के लिए जल्दी से इस सदम में विधेयक लेग्राए और इस तरह से ग्रगर सरकार अल्दी से विधेयक ले प्राती है और उसका अब कानून बनेगा, जो परिभाषा बनेगा, बनेगी उस पर तोबाद में इस सदन में चर्चा होगी, लेकिन मेरी यह मांग है कि उसमें प्रधान मंत्री समेत सारे मं निपरिषद के लोगों को ग्रौर जो जिस्मेदारी के पद पर बैठे हैं, कानन के विशेषज्ञ जैसी राय देंग, उन सवकी इसकी परिधि में लाया जाए । अत मैं ज्ञापको पून: धन्यवाद दे रहा हु कि मेरी पार्टी का समय तो समाप्त हो चुका था, श्रांपकी क्पास मुझे बोलने का अवसर मिलाहै।

इन्हीं जब्दों के साथ मैं किसन भाई सेहत जी के इस सकत्य का बहुत जोरदार हम से समर्थन करता है। धन्यबाद।

SHRIMATI URMILABEN CHIMAN-BHAI PATEL (Gujarat): Madam chairs person, I am happy that you have given me time, to speak on this issue. I agree with Shri Chimanbhai Mehia because, nowadays, we. find that corruption, misuse of powers, scams and all sorts of activities- like them are becoming common in all walks of life it is no; limited to only the political field or the administrative field, but we find it allpervading, we find it in every walk of life, in every sphere of life. On the other side, it has become a fasuion to speak and criticise corruption- That is also as serious a matter as corruption itself. Everybody is talking about corruption. Even those who talk about corruption are also corrupt They may be talking about it to hide their guilty conscience or- it may happen that, at times;, if someone wants to cut somebody to his size. Then the allegations of corruption are made. At times it may happen that for leg-pulling such charges

are made. It is leaked out to the newspapers to fabricate a story In that way you see that at many places such malpractices are oberved. It damages the whole demociatic sytem of our society. It damages the credibility of our institution. It damages the credibility of our Ministers, Parliament, judiciary and bureaucracy also.

The third point I would like to bring to your notice is that due to the all-pervading nature of corruption mafla element; openly come up in the society. They have started taking active interest in politics.

Thr.y have been the members of the Legislative Assemblies or such other institutions. There is a talk about the relationship of such mafia elements, smugglers bootleggers, anti-social elements and anti-national elements with the political leaders There are kidnappers. There are infilrators. There are traitors. There are terrorists. Many of them are supported by these mafia pangs, maybe, from within the country or from outside the country. There are re'igious lobbies, communal lobbies and provincial lobbies working and all these lobbies are never sincere about their purpose. In the name of God they work, but they never worry about religion. In the name of a community they want to be the leaders, they want to win the elections, but they never care for the benefit of their community. So, all these elements: have come to the surface of the society and they are adversely affecting the democratic process of our country. There are agitations against corruption. May be they are sponsored by some hidden interests or vested interests. There may be real cases also. On the one side, we see all these things are going. On the other side, there are many pcisons, many leaders, who are genuinely men of character, such persons feel that they should be above doubt. We know that not only Caesar but Caesar's wife also should he above suspicion. In our Gujarati there is a proverb: "Papdi Malti eyal bafay."

It may be a good stuff. But if there is one germ of corruption inside that stuff, it can' damage the whole group or the whole community or the whole field. At times it also happens that to create disorder some vested interests or some foreign agencies also support the antisocial activities of the agitators and the honest persons become proy to this. So, looking into all these cimcumstances, the Lok. Ayukta institution should be there and the Congress Party should bring in a legislation to install that institution as quickly as possible.

The Opposition every now and then shouts about corrupt ways of the ruling party. They have their own motives behind it. I would say that they are never serious about the removal of corruption hut they want to catch the eyes of the voters through their ways and means. They want to ha, Ve cheap popularity. They never try to mend their line of character but they want to change the line of characier of other people.

On that basis they want to have popularity and they want to win elections. So, when all the forces are working for their own interests to strengthen themselves and to maintain their selfinterest, I think the institution of Lok-Ayukta is the necessity of the times. The party should bring in this legislation to form this institution. Thank you.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS fSHRIMATI MARGARET ALVA): Madam Vice-Chairman, the initator of the discussion, Shri Chimanbhaj Mehta is missing. We hoped that the discussion on the Lok Pal would really prove to be a comprehensive discussion. There had been a demand from our friends on the other side essentially for a discussion on the issue of the appointment of a Lok Pal for the country. We had accepted it. But, as I said, unfortunately, they are missing and even the Member who initiated the discussion is not here It is a. known fact that five

attempts have been made up till

Mr. Chimanbhai Mehta has come to get the Lok Pal institution established in this country. But, somehow the proposal was jinxed because each time it was brought in, either the Government collapsed or the Lok Shaba, was dissolv-cd and each time the Bill lapsed. This time also they have walked out of the discussion itself. In order to brifly explain the background, it can be mem- tioned that the Lokpal Bill has had a chequered history, going back to 1968, when the Lok Pal and the Lok-AyuktaBill, 1968 was introduced in the Fourth Lok Sabha. This Bill was based on the recommendation of Administrative Commission made in 1966 suggesting the setting up of an institu tion at the Cental and the State level to look into the complaints, from persons who have been victimised by maladmi nistration and corruption. However, that Bill as well as the four other subsequent Bills on the same subject in 1971, 1977, 1985 and 1989 could not be enacted for one reason or the other. In 1989, the then Government had proposed that the Lok Pat should be. A three member body and not a one-mart institution. We have seen the problems of the other institutions which have been made multi-member. May be this requires "to be looked into once again in the light of our experience of multi member institutions. To enable the members constituting the Lok Pal to perform their functions without fead. or famour from anyone and to maintain its independent statute, the Bill provided for he appointment and removal of the Chairman and members of the Lok Pal in a manner analogous to the ap pointment and emoval of the ChiefJustice and other iudges of the Supreme Court of India. Further, it it was pro posed that the Chairman and members of the Lok Pal be frrpointed only from among the sitting and re-tired judges of the Supreme Court of India and the expenditure on the institution of the Lok Pal be treated as charged expendi ture on the Consolidated Fund of India. While introducing this BUI, the thenGovernment also indicated that the aim

[RAJYA SABHA]

of the Bill was to ensure purity at higher political levels. The then introduced this Gov-ernment had Bill in; December, 1990. But, they did not process it further. It can also be mentioned that a simllar attempt made by the non-Congress Government in 1977 did not proceed further during their terms of office. As far as this Government is concerned, we have already informed Rajya Sabha on more than occasion that the matter is the Rajya receiving our attention. The fact that this subject has been discussed by Select the Joint Committees Parliament and the fact that over the last 26 years these unsuccessful attempts have been made, will certainly enable us to find a way by which a consensus can be worked out, as the Prime Minister himself had assured the House, we are committed to having a Lok Pal Bill brought before the House... (Interruptions).

SHRI CHIMANBHAI MEHTA: But when? That is my point on which I would like you to throw light,

SHRIMATI MARGARET ALVA: Mr.Mehta, that is why I am saying this. We were hoping that everybody would be in the House today, that there would be a kind of sharing! of experiences and opinions and that some consensus as a result of the discussion would emerge. It has again onesided literally become an (Interruptions) Let me discussion... All I am saying is that our just finish. past experience has been that of bringing Bills and not being able to pass them because no consensus or no kind of acceptance of the proposals could be achieved. The Prime Minister also has said in this House that We were prepared to have an open debate. He has said, "Come with all the suggestions which are acceptable to all of us and let us create an institution which would really be beyond any controversy." It is not a question of the Congress or the Opposition. It is not a party issue. It is not a political issue.

It is a question of creating an institu-ton which can give the confidence not only to those whom it is supposed to deal with, but also to the people at large that here is an institution which is beyond any controversy and which is acceptable to everybody. As I said, we are also interested and the Prime Mni:ter has assured the House and he is on record having said in this House, am also prepared to consider brining the Prime Minister within the purview of the Lok Pal." So, it is not that we are afraid of anything. In fact, in two of the earlier Bills, the Prime Minister was sought to be brought within the purview of the Lok Pal. But then again, there was no consensus and nothing went through. is right, and the Madam, it is right, and the Members, particularly, Mr. Ramachandran, have spoken about this, that as regards the political system and the way we funcion with the electoral processes, namely, funds for the political parties and for elections and so on, there are certain inherent problems in system which the people look the differently. Those who elections may look at it from one point of view and the public may look at it another point of Therefore, condemning the whole system and just keeping on saying that everything is corrupt, that everything is going the wrong way, I think, is to destroy the faith of the people in tht destroy the faith of the people in tht system itself. They are all human institutions run by human beings and there may at times be problems, there may be shortcomings and there may be various ways in which they can be strengthened and improved. I do admit that there is need for a national consensus on this issue. I would also say that we are a country in a developmen-tal process where there are shortages. For instance, to get a telephone connection out of the pending lists, the people will queue up outside the Ministers' offices or down the line somewhere and then be prepared to pay in order to get it out of turn. There are people who are prepare dto pay to break thd queue even for admissions into schools, colleges and universifies. Today, the people are prepared

to pay donations They are prepared to do anything. Therefore, the question of what is done, by whom, at what level, is something which we need to look at. It is easy to condemn every political person and say that the politicians are corrupt 1 think we do ourselves injustice by repeatedly saying that the political system is corrupt and that the politicians are corrupt. There are people who pay, who corrupt the system and who get away with it simply because there is no evidence and there is no proof. This wild kind of allegation very often used-the Press is also used in this game-just to create an impression, that corruption is taking place, is something which I think does not do all of us very much good. But at the same time we are committed to cleaning the system, working out an institution in which this evil can really be dealt with.

Madam, I would also like to piace a few facts before the House, maybe just to remove any impression that nothing is happening or nothing is possible within the existing institutions to deal with the problem, of corruption. We have legislations. We have Section 197 of the Code of Criminal Procedure under which there is a provision for complaints and for dealing with cases of corruption. We have the Prevention of Corruption Act which was totally overhauled by our Government in 1988 and the sections of which have been, made very stringent covering a wide range of offences. We have the Commissions of Enquiry Act, 1952

SHRI CHIMANBHAI MEHTA: The Anti-Corruption Act does not. (interruptions) . Madam, 1 will speak if only you give me permission. The Anti-Corruption Act is there. But there is a provision that no government servant or Minister can be prosecuted before a court of law unless the appropriate Ministry gives its sanction But such sanction has never been given and no Minister in the last 47 years was ever tried because! this protection is there under the anti-corruption Act. This is how possible per ceive this.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Let the Minister answer.

SHRI MADAN BHATIA (Nominated): Madam, I want to say something.

SHRIMATI MARGARET ALVA: If he wants to intervene, let him intervene.

SHRI MADAN BHATIA: Madam Vice-chairman, I thank you for giving me this opportunity to intervene. I must make it dear to the hon. Member that the Lok Pal which he is contemplating also does not and will not have jurisdiction to carry out criminal prosecution.

SHRI CHIMANBHAI MEHTA: I have not spelt it out, I have not spelt out what the concept should be. How can I do this unless a Bill is brought before the House?

SHRI MADAN BHATIA: What he is saying is that under the Commissions of Enquiry Act, there can be no prosecution. No Bill which has so far been contemplated by any Government since 1960 including the 1989 Bill, contemplated giving power to the Lok Pal to carry out prosecution and conviction. This has not been done anywhere in the world. Even in Sweden where this system took its origin by the name of Ombudsman, such a power of prosecution has not been given. The power of prosecution and conviction, everywhere in the world, vests in the courts and cannot be delegated or passed on to any other institution, including the Lok Pal. The institution of Lok Pal will only be another equivalent of the Commision of Enquiry. . (Interruptions).. Madam, may I take one more minute?

I want to make it clear that it is not so easy to say that the Lok Pal will solve every problem relating to corruption. On the contrary, the Lok Pal which was contemplated by the 1989 Bill and some of the earlier suggestions can completely derail democracy in the country. The Lok Pal Bill which was contemplated in 1989 sought to cover even the Prime Minister.

THE VICE-CHAIRMAN (MISS, SAROJ KHAPARDE): Mr. Bhatia, just a minute. .(Interruptions)..

SHRI CHIMANBHAI MEHTA: The President is also covered.

SHRI MADAN BHATIA: Now, any person can come up and file a complaint against the Prime Minister before the Lok Pal and the Prime Minister becomes a lame-duck Prime Minister. One single' person holding the office of the Lok Pal can entirely derail democracy and even, in fact, override the parliamentary supremacy to which the Prime Minister of the country is subject. It is a very serious matter.. (Interruptions).. Madam, I am concluding my intervention. It is such a serious matter that it cannot be taken up by the Government off-hand and this Bill can be brought before the) Parliament and got passed. It is a very serious matter. Therefore, it requires a national debate and a national consensus.

SHRIMATI MARGARET ALVA: Madam, this is exactly what I was coming to because it has been suggested in the course of discussions as to why a Lok Pal would be able to help us in one way or the other. But I must point out that, as the honourable Member has, that if could cause more delays and, in fact, cause a parallel system to function rather than to make things move quicker. It is an institution which will look into complaints and will then say, whether you must proceed further or not. The normal courts and the normal legal system will then come into operation and you will have to go by the law of the land; on cannot just say because the Lok Pal has said something or somebody else has said something, the man is condemned. You have got to go then through the process of the regular prosecution or other pro-cesses. Therefore, as Shri Madan Bhatia also pointed out. you cannot create a legal system parallel to the courts that exist at the moment This will have to fit into this system and. therefore, we are

really looking at the whole institution of Lok Pal as one which could in a way, help improve things rather than cause more delays. As I said, the ommissions of Inquiry Act is there and then you have the Central Vigilance Commission and the Central Bureua of Investigation—one is investigative and the other gives advice to the administration and the Government.

SHRI CHIMANBHAI MEHTA: Then, why not a single Minister was tried in the last.. (Interruption) ..

## SHRIMATI MARGARET ALVA:

do not want to go into the details but there have been. (Interruption)..

SHRI CHIMANBHAI MEHTA: No. 1 wanted Shri Madan Bhatia to answer that question and that was not answered. No Minister can be prosecuted...

VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Mr. Mehta, let the Minister reply first and whatever queries are there you can then ask.

SHRI MADAN BHATIA: Let the hon. Member name any particular Minister whose prosecution was sought for under Section 117 and the permission was refused. Let him, in fact, enlighten the hon. Members.. (Interruption).

VICE-CHAIRMAN (MISS SAROJ KHAPARDE): Let the Minister answer first. My request to the hon. Members will be 'Let the Minister reply and then whatever observations you have to make, please make after that'.

SHRI MADAN BHATIA: Madam, he named me, that is why...

SHRIMATI MARGARET ALVA Madam, permisison is sought for where an appointment is made by a particular authority. For instance, in the case of Government servants, you have to get the permission of that authority before you can prosecute an officer. I can give you any number of examples. Madam, since this question has been raised, I can give you the figures of the CBI itself,

In 1993, the total number of cases registered were 1,282, out of which the num-ber of Government servants, that were involved, was 899. The number of traps that were laid was 222. As for the cases sent for trial, the number is 595 which means that permission has been granted for them to be taken up in the courts. Then, the total number of cases disposed of in the course of the year is 286 out of which the number of convictions is 183, the number of acquittals is 85 and the number of cases otherwise disposed of is 18. I have got the entire break-up and, therefore, it is not true to say that permission is never granted. These figures by themselves show. . (Interruption)..

So, Madam, I do hot want here to go into more details but even at the moment there are matters in courts where permission has been given either by Governors or by others by which prosecution against political people has been initiated or had earlier been initiated.

SHRI AJIT P. K. JOGI (Madhya Pradesh): So, even Ministers have been convicted, Madam.

SHRI CHTMANBHAI MEHTA: Yes, after they ceased to be Ministers. SHRI AJIT P. K. JOGI: No, while in office..(Interruption)..

SHRI MADAN BHATIA: Can I add? I have the permission of the hon. Minister to add.

SHRIMATI MARGARET ALVA; Have you got the permission of the Chair?

THE VIEC-CHAIRMAN (MISS SAROJ KHAPARDE): Mr. Bhatia, you have to take the permission of thae Chair.

SHRI MADAN BHATIA: Madam, you have given me the permission. I want to make it clear that this question arose in the case of a former Chief Min-ister, whom I need not name, in 1981. The permission to prosecute him was so. tight from the Governor. The Governor refused the permission in the first instance The matter went up to the Supreme Court.

The Supreme Court felt that the question whether the permission was to be granted or not to be granted was a justiciable matter and on that basis the Governor granted the permSssjitou to prosecute a former Chief Minister and he faced the prosecution for a period of almost one decade and ultimately he was acquitted, I am giving the example of a Chief Minister, not a Minister.

SHRI CHIMANBHAI MEHTA-. Dur-ing his Chief Ministership? What is the position?

THE VICE-CHAIRMA (MISS SAROJ KHAPARDE) Mr. Mehta, I hope, you will give a chance to the Minister to reply.

SHRIMATI IVIARGARET ALVA: There are a couple of other poults which I would quickly make Madam, and one is about bringing the Prime Minister under the purview of the Lok Pal. There are very vital issues in this which involve a person who is going to be appointed. The person is going to be appointed by the executive. That person is going to investigate the head of the executive who appointed him. So, there are going to be very technical pro blems as well as problems of propriety. Besides that, I must say, the dignity attach ed to the office of the head of the Government of the country is involved. The Prime Minister, is there . He really cannot be brought into disrepute everyday in one chamber or the other for political purposes or otherwise and therefore, this issue has to be looked at from a much if I may say so, different angle altogether where the prestigs and the status of a country and the head of its Government are involved. There are other controlson public servants. There are forms in which, for instance, every official who joins the government, gives a statement of his assets and every year, every transaction has to be reported to the cadre-contrbUing authority. So is the case with the Ministers. When we become Ministers, we have to file onr statements of assess and liabilities to

tub prime Minister and every Year by the 31st of March, wo are supposed to update them and give the latest position to the Prime Minister. It is the code of con-duct which I think, is even more important that just a law.

SHRI CHIMANBHAI MEHTA: Am 1 permitted to see the statement?

SHRIMATI MARGARET ALVA: Madam, the question is under the code of conduct. We give it to the Prima Minister. If you have any doubt about any Minister, you can write to the Prime Minister.

THE VICE-CHAIRMAN ,MISS SAROJ KHAPARDE): Mr. Mehta, you your self were a Minister, once upon a time. How can you forget all these thing?? You have to inform the Prime Minister whatever the assets and liabilities are there and you-cannot raise this kind of an issue.

SHRIMATI MARGARET ALVA: One or two more small things, Madam which I would like to add, Madan, there are 12 States which have created Lokayuktas, six of them have included the Chief Ministers within their purview and six have not. The first State which had got the Chief Minister brought under the purview of the Lokayukta was Orissa, and I must say that the only State which abolished the office of Lokayukta by Ordinance was also Orissa, which means that somewhere along the line they dis-covered that the Chief Minister was not quite comfortable with the procedure and they got, it abolished by an Ordinance, therefore, just to say that the Congress governments are afraid and that the other governments are doing it all right, is not quits correct. I am not casting any aspersions on anybody. But the experience has been that even in those States, as they go along, they find that they run into problems with the functioning of the Likoyukta or with their own fnn-ctiotung and they have to resort

Ordinances to abolish the institution itself. Therefole, I would only like to say that there have been plus and minus points in the experiences which, I think, we have all got to keep in mind before we finally take a decision on this.

In conclusion, I would like to say that, as the Prime Minister has himself said in this House, we are open to suggestions. The Prime Minister has asked for an open national debate on this issue. He would like to take into confidence all the political parties and the leaders, if they are prepared to sit with us at the table together and come to a consensus. And having consulted everybody, the Government which has an open mind is prepared and is willing and is even more committed to coming forward with a comprehensive Bill which can find, maybe, a concrete solution to the whole problem of corruption in the country. Thank you.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): I think the Members are satisfied with the reply of the Minister. But if you have any calcification. ...

SHRI CHIMANBHAI MEHTA: I am satisfied in a way because the hon. Minister has agreed that there is a need to enact a Lok Pal Bill and for that a consensus is required. I do understand and appreciate your viewpoint. But, kindly fix some timeframe to bring about the consensus because that is the urgency. Therefore, you may write liters to the Opposition leaders. If they do not reply to you, then they are to be blamed. But, at least, for the consensus and for the discussion, you fix some date, not at the moment but within a fortnight, within a month. You may take your own time. But this is how, I think, you may clinch the issue. Thank you.

THE VIEC-CHAIRMAN (MISS SAROJ KHAPARDE): Thank you. We shall now take up the Government

Motion. Shri Sangh Priya Gautam has to continue. But he is not present in the House. He is absent and his whole Party is absent. Therefore, I would call Mr. Ajit Jogi.

GOVERNMENT MOTION ON THE TWENTY-EIGHTH AND
TWENTY-NINTH REPORTS OF
THE FORMER COMMISSIONER
FOR SCHEDULED CASTES AND SCHEDULED TRIBES —Contd.

भी अजीत जोगी: (मध्य प्रदेश): उप-समाध्यक्ष जी, राष्ट्र गौरव कविवर खीन्ड नाथ टैगोर ने जुलाई 1910 में "प्रपमानित" शीर्षक की एक कविता लिखी ची जो उनके संकलन, जिस पर उनको नोबल पुरस्कार भी मिला, "गीतांजलि" में है 1 मैं भपनी बात उस कविता की चार पॅक्तियों से प्रारम्भ करना चाहता हूं:

"हे, ग्रमार दुर्भागा देश, जादेर,.,करेको ग्र**पमान** अपनाने होते होत, तहादेर नवार नमान आरे तुमि निचे फेलो, से दोमारे बांधिवे जो नीचे, पश्चात वेखोछे जारे, से तोमारे पश्चाते टानिये,

यह एक भावाहन है जो मविष्य-दृष्टा रदीन्द्र नाथें टैगोर ने वर्ष 1910 में भारत में समाज के उन लोगों से किया था जो ग्राज भी समाज में दूसरों की अपेक्षा आगे हैं। इसका हिन्दी अनुवाद इस तरह है:

"तुमने जिसका भ्रपमान किया है, स्वयं ग्रपमानित होकर तुम्हे उन सभी के समान होना होगा। जिसे तुम नीचे फेंकते रहे हो वह तुम्हें नीचे बांध रखेगा। जिसे तुमने धवंतक पीछे रखा है, वह तुम्ह पीछ बींच रहा है"।

सभाज में जिसको लोग पीछे रखते हैं, पिछडा रखते हैं दबाकर रखते हैं, शोषित रखते हैं जिसके साय भन्याय भीर प्रत्याचार करते हैं उसके कारण ही पूरा समाज पीछे रह जाता है। थह जो आवाहन कविवर रवीन्द्र नाथ टैगोर का है इससे मैंने ग्रपनी बात यही रेखांकित करने के लिए प्रारम्भ की है। जब मैं चर्चा प्रारम्भ कर रहा हूं अनुसूचित जाति और पनुसूचित जनजाति प्रायुक्त की 28वीं और

29कों रिपीर्ट पर तो मैं कांग्रेस पार्टी की धोर से प्रथम वक्ताके रूप में अपनी बात कर रहा हूं। मैंने यह बात रेखांकित करके इसलिए कही क्योंकि हुमारी पार्टी का बौरव शाली इतिहास रहा है इन बर्गी के लिए संवर्ष करने का, इन दगों के संरक्षण का, इन दर्गों के संबर्धन का।

इन वर्गी की उन्नति का, इन वर्गी के विकास की, इन वर्गी की प्रवति की, हमारी प्रतिबद्धता सदेव रही है। यह प्रति-बद्धता जब से हम सरकार में भागे हैं तब से ही नहीं है, पर यह तब से है जब हम जंग-ए ग्राजादी लड़ रहे थे, जब हम स्वतंत्रता का संग्राम लड़ रहे थे। बापू ने, महात्मा गांधी ने, राष्ट्रपिता ने जब स्वतंत्रता की लड़ाई लड़ी तो एक बार नहीं, बार-बार यह बात कही, उन्होंने बार-बार इस बात की जोर देकर कहा कि राजनीतिक झाजादी का कोई महत्व नहीं है, जब तक भारत में सामा-जिक साजादी नहीं साएगी तब तक राज-नीतिक आजादी कोई अयं नहीं रखती। उनका एक बाक्य हम बार-बार कोट करते हैं "यंग इडिया" के बोल्यूम 3 में जो बात उन्होंने कही थी जिसे हम बार-बार कहते हैं, तब उन्होंने आजादों के सवर्भ में यह कहा था:

"The British might go, but freedom would not come without complete removal of the blot of untoudiability.

उनके लिए अग्रेजों का इस देश से जाना कोई बहुत सहत्वपूर्ण बात नहीं थी, उनके लिए महत्व इस बात का था कि इस समाज में जो कुरीतियां हैं, इस समाज में जो भेदभाव है, इस समाज में जो झन्याय है, इस समाज में जो जोर जुल्म भौर ज्यादती है, इस समाज में जो भोषण है, दमन है, वह जब जाएगा तभी राजनीतिक ग्राजादी कय महत्व होगा। यह कांग्रेस की प्रतिबद्धता जंग-ए-प्राजादी के समय, से, स्वतंत्रता सद्माम के समय से रही हैं। इसीलिए हम कांग्रेस के लोग बड़े गौरव से कह सकते हैं मुझे अच्छा नहीं लग रहा है कि हमारे प्रतिपक्ष के सदस्य यहां महीं हैं, नहीं तो मैं यह बात उनकी खोर ही मुखातिक होकर कहुना जाहता या कि इस